

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 13.4.2000

OA No.570/95

Gulul Chand Gupta S/o Shri Mukhan Lal Gupta at present working as Sr. Section Supervisor (U/s) O/o the Accountants Officer, General Manager, Jaipur.

.. Applicant

Versus

1. Union of India through the Secretary to the Govt., Ministry of Communications, Deptt. of Telecommunications, Sanchay Bhawan, New Delhi.
2. The Director General, Department of Telecommunications, Sanchay Bhawan, New Delhi.
3. The General Manager, Deptt. of Telecommunications, Telecom District, M.I.Road, Jaipur.
4. The Dy. General Manager (Adm. and Com.), Department of Telecommunications, Jaipur Telecom District, Jaipur.

.. Respondents

Mr. Surendra Singh, counsel for the applicant

Mr. V.S.Gurjar, counsel for the respondents

CORAM:

Hon'ble Mr. Justice B.S.Raijote, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. B.S.Raijote, Vice Chairman

In this OA the suspension order dated 22.7.1994 has been challenged by the applicant. The learned counsel for the applicant submitted that the said suspension order was revoked in the year 1996 itself. If that is so, this Application has become infructuous. If the applicant has any grievance regarding the quantum of suspension allowances, he may make a separate representation before the competent authority. In view of the matter, we pass the order as under:

The Application is dismissed as having become infructuous. However, it is open to the applicant to make a representation regarding the quantum of the suspension allowances before the competent authority within 8 weeks from today and the authority shall consider the same within three months thereafter. Accordingly the OA is disposed of. No costs.


(N.P.Nawani)

Adm. Member


(B.S.Raijote)

Vice Chairman